

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.107
C.P.(IB)/205(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on 08/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the IRP : Ms. Anjali Choksi, IRP in person
For the Applicant/PG : Mr. Rajesh Bohra, Advocate
For the FC/SBI : Mr. Raju Kothari, Advocate
For other Respondent/FCs : None

ORDER

Now a fresh service report has been filed by the applicant, which reflects that notices were sent to all the financial creditors on 27.03.2024 through registered Post. As per the tracking report of the Postal Authority, the same were showing delivered on 01.04.2024, 28.03.2024 and 02.04.2024, respectively. In view of service to all the financial creditors is considered sufficient and complete.

Learned Counsel for the applicant has also filed an additional affidavit along with copies of the deed of guarantees and demand notice on 01.04.2024 issued by Recovery officer of DRT, Ahmedabad, vide inward diary No. 2705. The same is taken on record.

Learned Counsel for the FC/SBI, Mr. Raju Kothari, submits that they have no objection if the petition is allowed by this Tribunal for passing an order under Section 100 of the IBC, 2016.

None has appeared on behalf of the other financial creditors involved in this matter.

We have heard the Ld. IRP as well as Counsels for the appearing parties and perused the records.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)